

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF M/s SREE SANKARA
COMMUNITY FOR AYURVEDA CONSCIOUSNESS LIMITED**

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Sree Sankara Community for Ayurveda Consciousness Limited
2.	Date of incorporation of corporate debtor	08/05/1995
3.	Authority under which corporate debtor is incorporated / registered	ROC Ernakulam
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U85320KL1995PLC008998
5.	Address of the registered office and principal office (if any) of corporate debtor	452/XIXSREE SANKARA BUILDINGS PERUNNA EAST CHANGANACHERRY, KOTTAYAM, Kerala, India, 686102
6.	Date of closure of Insolvency Resolution Process	30.05.2024
7.	Liquidation commencement date of corporate debtor	31.05.2024
8.	Name and registration number of the insolvency professional acting as liquidator	CA Rajmohan R IBBI/1PA-001/1P-P-02331/2020-2021/13517
9.	Address and e-mail of the liquidator, as registered with the Board	Rajbhavan, Krishnapuram St No 6, HS 175A & 514-12/1, Ollukkara (PO), Thrissur - 680655 sscaliq@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Rajbhavan, Krishnapuram St No 6, HS 175A & 514-12/1, Ollukkara (PO), Thrissur - 680655 sscaliq@gmail.com
11.	Last date for submission of claims	29.06.2024

Notice is hereby given that the National Company Law Tribunal (*Kochi Bench*) has ordered the commencement of liquidation of the **M/s Sree Sankara Community for Ayurveda Consciousness Limited** on 31.05.2024.

The stakeholders of **M/s Sree Sankara Community for Ayurveda Consciousness Limited** are hereby called upon to submit their claims with proof on or before 29.06.2024 to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.



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(1 of 2)

Name and signature of liquidator :

CA & IP Rajmohan R
IBBI/1PA-001/IP-P-02331/2020-2021/13517

Date and Place:

03.06.2024, Thrissur

News paper details

English news paper - Hindu Business line
Kerala Edition

4/6/2024

Regional newspaper - Deegika

4/6/2024

RAJMOHAN R
FCA, ACS, IP, RV, CAIB, DISA

Insolvency Professional
Regn. No: IBBI/1PA-001/IP-
P-02331/2020-2021/13517

